

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 51 OF 2016 &
I.A. NO. 136 OF 2016**

Dated: 17th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Energy Watchdog Appellant (s)
Versus
Uttarakhand Electricity Regulatory Commission & Ors.Respondent(s)**

Counsel for the Appellant(s) : Mr. Anil Kumar

Counsel for the Respondent(s) : Mr. Hemant Singh
Mr. N. Jha for R.3

ORDER

Mr. Anil Kumar appearing for the Appellant is directed to serve a copy of the appeal to Respondent No.3.

Mr. Hemant Singh, learned counsel for Respondent No.3 states that he wants to file an application for recall of our Order dated 03.02.2016 within a week. He may do so after serving copy on the other side. On such application being filed, learned counsel for the appellant may file reply, if any, to the said application within a week thereafter after serving copy on the other side.

List the matter on **05.04.2016.**

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**